

Order dated 10.8.2001.

Heard Mr.N.S.Panda, learned counsel for the applicant and Shri B.K.Bal, learned Additional Standing Counsel for the Respondents. It is submitted by learned A.S.C. that the applicant in this case has come up in this O.A. praying for quashing the punishment order at Annexure-5 reverting him from the post of SWM to the post of LRP for a period of three years. It is submitted by learned ASC that in the meantime the appeal filed by the petitioner has been disposed of by the Appellate Authority in order dated 3.8.2001. A copy of the order has been shown to us by the learned ASC and we find that the appellate authority has held that the applicant has done his duty as per the provisions of the Act and Rules correctly. As such the Appellate Authority has cancelled the punishment and ordered his reinstatement in the original post from the back date of imposition of punishment. In view of this it is submitted by learned ASC that the OA has become infructuous. This is also agreed by learned counsel for the applicant. In view of this the OA is disposed of for having become infructuous.

*S. Jam.*  
It is submitted by Mr.Panda, learned counsel for the applicant that in the OA the applicant has also prayed for a direction to the Opp. Parties to grant him monetary and consequential financial benefits flowing from cancelling the order of punishment. As the punishment order has been cancelled, we direct that the consequential financial benefits should be paid to applicant within a period of 120 days from the date of receipt of a copy of this

order if the same has not already been paid.

*S. J. Sommerville*  
vice-chairman  
10/18/1960

*✓*  
Member (Judicial)

Free copy of order  
off. 10/8/2001 issued  
to the counsel for  
both sides.

*R. Jackson*  
S.O.

*MS*  
10/14/2001